

(A3)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
Circuit Bench at Lucknow.

Registration O.A. No.30 of 1989.

Tek Chand ..... Applicant

Versus

Union of India & Others ..... Respondents.

Hon. Justice Kamleshwar Nath, V.C.

Hon. Ajay Johri, A.M.

(By Hon. Justice Kamleshwar Nath, VC)

We have heard the learned counsel for the applicant. In this application under Section 19 of the Administrative Tribunals Act, 1985, the relief sought is that the applicant may be given all the benefits of the post of Asstt. Superintendent on a consideration of his representations contained in Annexures 4 & 5 of this application. Annexures 6, 7 & 8 are only reminders ~~of~~ of the representations of Annexures 4 & 5.

It is not necessary to go into the merits of this case because we think that the interest of justice would be served if the respondents are directed to dispose of the applicant's representations Annexures 4 & 5 and if the applicant is found eligible to certain benefits.

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grant him those benefits as well. The learned counsel for the applicant says that the authority competent to consider and decide <sup>the</sup> representations is respondent No.4. We therefore direct that respondent No.4 shall consider and decide the applicant's representations contained in Annexures 4 & 5 within three months from the date of service of the copy of this order upon him alongwith the copy of the Paper Book. In case respondent No.4 finds that the applicant is entitled to certain benefits, <sup>he will</sup> ~~please~~ also give the benefits accordingly. With these observations, this application is disposed of. A copy of this order may be delivered to the learned counsel for the applicant within twenty-four hours.

35/3/89

Member (A)

Vice Chairman

Dated the 9th March, 1989.

RKM